

**NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 08-07-2024 AT  
02.30 P.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. SANJIV JAIN, HON'BLE MEMBER (JUDICIAL)  
SHRI. VENKATARAMAN SUBRAMANIAM, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : IA(IBC)/1992(CHE)/2023**

**PETITION NUMBER : IBA/330/2019**

**NAME OF THE APPLICANT : Government of Tamil Nadu, Commercial  
Taxes and Registration Dept.,**

**NAME OF THE RESPONDENT(S) : Sripriya Kumar, (Liquidator) (Perfect  
International Fabricators Pvt Ltd)**

**UNDER SECTION : Rule 11 of NCLT Rules, 2016**  
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**ORDER**

Ld. Counsel Mr. G. Dinesh Kumar for the Applicant. Ld. Counsel  
Mr. Navaneethakrishnan for the Respondent / Liquidator.

This Application is for condoning the delay of 620 days in filing IA for setting  
aside the rejection of the claim order passed by the Liquidator.

The IA for setting aside the rejection of claim is yet to be listed.

Applicant is directed to approach the Registry and get the Application listed on  
19.08.2024, date already fixed in the other Application.

List the Application for hearing on **19.08.2024**.

Sd/-  
**VENKATARAMAN SUBRAMANIAM**  
**Member (Technical)**

Sd/-  
**SANJIV JAIN**  
**Member (Judicial)**